

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 651/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of 400 kV D/C Neemrana-Sikar T/L along with its associated bays under “Northern Region System Strengthening Scheme–XVII” in Northern Region.
- Date of Hearing** : 20.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri D. K. Biswal, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of 400 kV D/C Neemrana-Sikar T/L along with its associated bays under “Northern Region System Strengthening Scheme–XVII” in Northern Region:



b. The instant asset was put into commercial operation on 1.2.2012. The tariff for the instant asset for the 2014-19 tariff period was determined by the Commission vide order dated 22.2.2016 in Petition No. 24/TT/2015.

c. The capital cost admitted in order dated 22.2.2016 is claimed in the instant petition. There is no ACE during either 2014-19 or 2019-24 tariff periods.

d. No reply has been received from any of the Respondents.

3. Learned counsel for BRPL prayed for grant of time to file reply to the instant petition.

4. The Commission allowed the request of learned counsel for BRPL to file its reply, by 24.4.2021 and the Petitioner to file rejoinder, if any, by 3.5.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

